

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHREE BASANT OILS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHREE BASANT OILS LIMITED
2.	Date of incorporation of corporate debtor	21/09/1990 (as per ROC Data)
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15141UP1990PLC012313
5.	Address of the registered office and principal office (if any) of corporate debtor	4/49, PHILIP GANJ, AGRA TO MATHURA AT F-5, SITE B, INDUSTRIAL AREA MATHURA UP 281002
6.	Insolvency commencement date in respect of corporate debtor	16 th January, 2020
7.	Estimated date of closure of insolvency resolution process	14 th July, 2020 i.e. 180 days from the date of commencement of CIRP
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA. KAMAL KUMAR AGRAWAL IBBI/IPA-001/IP-P01744/2019-20/12623
9.	Address and e-mail of the interim resolution professional, as registered with the Board	51, NEW RAJA MANDI COLONY, NEAR CANARA BANK, AGRA, U.P. 282002 Email:-agrawalakamal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	51, NEW RAJA MANDI COLONY, NEAR CANARA BANK, AGRA, U.P. 282002 Email:-irpbasant@gmail.com
11.	Last date for submission of claims	31 ST January, 2020 (14 days from the date of appointment of interim resolution professional, which is taken as 17-01-2020, as per the order of Hon. NCLT, Allahabad in CP No. (IB)504 /ALD/ 2019 was uploaded on website and downloaded by IRP from website on 17-01-2020)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink:- www.ibb.gov.in/home/download Physical Address:- N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHREE BASANT OILS LIMITED** on 16th January, 2020.

The creditors of **SHREE BASANT OILS LIMITED**, are hereby called upon to submit their claims with proof on or before 31ST January, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class None at present in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 19th January, 2020
Place : Agra

K.K. Agrawal
CA KAMAL KUMAR AGRAWAL
(Interim Resolution Professional)

Regd No :- IBBI/IPA-001/IP-P01744/2019-20/12623

